

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Interlocutory Application No. 2037/2022
Un-numbered Company Appeal (AT) (Insolvency) No. ____/2022
(F.No.02.05.2022/NCLAT/UR/02151)

In the matter of:

Shubhra Gupta

.... Appellant

Versus

Value Infracon India Pvt. Ltd. & Anr.

.... Respondents

Appearance: Manish Raghav, Advocate for the Appellant.

08.07.2022

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 28.04.2022 and the Office after scrutiny of the Memo of Appeal on 02.05.2022 intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 27.05.2022. The Appellant re-filed the Memo of Appeal on 30.05.2022. It is stated in the Interlocutory Application (IA) that due to some technical problem/ glitch, appellant could not keep track of the defect on the portal in regard to present appeal and also to the fact that counsel of the Appellant shifted his office and original file was mixed up with other files. Hence, there is delay of 17 days in refiling the Memo of Appeal, so the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. As prayed, list the case before the Hon'ble Bench under the heading 'for admission (fresh case)'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar